

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

O.A. No. 1392/89  
T.A. No.

199

**DATE OF DECISION** 26 August 1993

Shri Nawab Singh

Petitioner

Shri BS Maini

Advocate for the Petitioner(s)

Versus

Union of India, GM N.Rly.

Respondent

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. J.P.Sharma, Member (J)

The Hon'ble Mr. B.K.Singh, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

**JUDGEMENT (ORAL)**

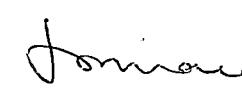
(Hon'ble Shri J.P.Sharma, Member (J))

Shri B.S.Maini appeared on behalf of the applicant.

None for the respondents.

The learned counsel for the applicant gave a statement at the bar that he is not pressing claim of the applicant in this application and he may be allowed to withdraw the same. Shri SN Sikka has filed the reply on behalf of the respondent but none is present on behalf of this side. In view of the above facts, the present application is dismissed as withdrawn.

  
 ( B.K.SINGH )  
 Member (A)

  
 ( J.P.SHARMA )  
 Member (J)